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Date: 07/11/2025

(2024) 06 RAJ CK 0050

Rajasthan High Court

Case No: Criminal Miscellaneous Bail Application No. 4989 Of 2024

Dinesh Meena APPELLANT

Vs

Ravi Prakash RESPONDENT

Date of Decision: June 26, 2024

Hon'ble Judges: Kuldeep Mathur, J

Bench: Single Bench

Advocate: Neeraj Kumar Gurjar, S.K. Bhati

Final Decision: Dismissed

Judgement

Learned counsel for the petitioners does not want to press the instant bail applications at this stage but, he craves leave of the Court to file a fresh bail

applications after the statements of the Seizure Officer are recorded.

Accordingly, these bail applications are dismissed as not pressed with liberty prayed for. It is expected from the trial court that the statements of the

Seizure Officer will be recorded on priority basis.